

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.132/93.

Tuesday, this the 22nd day of March, 1994.

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

K Pradeepkumar,
CPC Khalasi,
BRI/Southern Railway,
Ernakulam.

By Advocate Shri K Ramakumar.

....Applicant

Vs.

1. Union of India represented by
the General Manager,
Southern Railway, Madras.
2. The Divisional Personnel Officer,
Southern Railway, Trivandrum.
3. The Senior Divisional Engineer,
Southern Railway, Trivandrum.
4. S Aravindakshan Nair,
Carriage and Wagon Khalasi,
Southern Railway, Quilon.

....Respondents

By Advocate Smt Sumathi Dandapani (R.1-3).

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant seeks appropriate directions to respondents 1 to 3, to appoint him as Watchman in the Engineering Department. He attained temporary status on 21.9.1990, but did not go beyond. Due to medical reasons, he is fit only for B2 category. He challenges a B2 category appointment granted to Respondent-4. After the matter was argued at length, learned counsel for applicant sought leave to withdraw the application with freedom to make a representation before the competent authority setting out the full facts. We grant leave and

contd.

permit him to do so. If he makes a representation within four weeks from today before Respondent-2 (who is said to be the competent authority by both sides), second respondent will take a decision on the representation, passing a reasoned order, within two months of the date of receipt of the representation.

2. Leave is granted and application is disposed of. No costs.

Dated the 22nd March, 1994.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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